

DR. D. S. RAJU: It is very difficult to say that at the moment.

SHRI M. C. SHAH: Will it be possible to place this drug in the market in the near future?

DR. D. S. RAJU: That depends on the results of several trials. Extensive clinical trials have got to be made and the results assessed before it could be produced on a mass scale.

SHRI N. SRI RAMA REDDY: May I know, Sir, if a chemical analysis of this particular drug has been made and the principle extracted?

DR. D. S. RAJU: That is in process, Sir.

*97. [The questioner (Shri R. N. Kakati) was absent. For answer, vide cols. 812—14 infra.]

SCHEME OF CENTRALISED BORROWING

◆98. SHRI S. N. MISHRA: Will the Minister of FINANCE be pleased to state:

(a) how the share of each State in the Central Pool is proposed to be determined under the Scheme of Centralised Borrowing; and

(b) what were the criteria discussed in this regard at the Conference of the Finance Ministers of State recently held at Delhi?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): (a) Final decision on this will be taken at a later stage. For the present the State Governments have been advised to assume a credit equal to their gross market borrowings in the current year;

(b) This subject did not come up for discussion in the recent Conference.

SHRI S. N. MISHRA: May I know, Sir, whether, in the meantime, the

autonomous Boards in the States, like the State Electricity Boards, have been permitted to raise loans on their own?

SHRI B. R. BHAGAT: In one or two cases.

SHRI N. SRI RAMA REDDY: Is it a fact that subsequent to the decision the Maharashtra Government has gone in for floating their own loans? At least a report to this effect has been made in the press.

SHRI B. R. BHAGAT: No, Sir.

SHRI MORARJI R. DESAI: No State Government has done it.

IMPORT AND DISTRIBUTION OF COPPER

*99. SHRI S. PATEL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that copper is imported from Southern Rhodesia;

(b) if so, what is the quantity thereof;

(c) how it is proposed to be allocated to different States;

(d) whether Government have given any instruction to State Governments for its distribution to industrial Units; and

(e) if so, the details thereof?

THE MINISTER OF INTERNATIONAL TRADE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI MANUBHAI SHAH): (a) and (b) Yes, Sir; only a small quantity from Southern Rhodesia. A statement is laid on the Table of the House.

(c) Distribution of copper to scheduled units imported from free sources including Rhodesia is made by the Department of Technical Development, and that to the non-scheduled units including small scale industries

in different States on the recommendation of Director of Industries of the State concerned. Bulk allocations of the item are made to States by Development Commissioner, Small Scale Industries.

(d) and (e) Yes, Sir; State Directors of Industries have been instructed to give more favourable consideration to the units engaged in the manufacture of industrial goods from the imported copper.

STATEMENT I

Imports of Copper from Southern Rhodesia and other countries during the years 1960-1961 to 1962-63 (upto December, 1962)

	Qty. in tonnes					
	Value in '000' of R.					
	1960-61		1961-62		1962-63 (Upto Dec. 1962)	
	Qty.	Val.	Qty.	Val.	Qty.	Val.
Copper—						
(i) Copper and alloys not refined and refined unwrought—						
Southern Rhodesia	3,108	2106,74	2,796	87,37	1,416	43,97
Other countries	53,749	1796,89	62,291	1943,21	48,589	1571,43
TOTAL	56,857	1903,63	65,087	2030,58	50,005	1615,40
(ii) Copper and alloys of copper, worked (bars, rods, plates, sheets, wires, pipes, tubes castings & forgings)—						
Southern Rhodesia	Nil	Nil	125	1677	11	35
Other countries	5,839	286,17	5,940	289,63	4,611	241,21
TOTAL	5,839	286,17	6,165	296,40	4,622	241,56
TOTAL COPPER	62,696	2189,80	71,252	2326,98	54,627	1856,96
Revised Total		(2193,25)				

SHRI S. PATEL: May I know, Sir, which are the countries other than Southern Rhodesia from where India imports copper?

SHRI MANUBHAI SHAH: India imports under D.L.F. from the United States and another three countries.

MR. CHAIRMAN: The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

FOREIGN CURRENCY SEIZED FROM FILM ARTISTES

84. SHRI BABUBHAI M. CHINAI: Will the Minister of FINANCE be pleased to refer to the reply given to Un-starred Question No. 442 in Rajya Sabha on the 23rd January, 1963 and state the types and value of foreign currency seized from the film artistes by the Bombay Customs authorities?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): Foreign currency was seized from the baggage of one of the film artistes and consisted of Italian Liras, Pound Sterling, Swissi Francs and Czechoslovakian Kroners of the value of Rs. 899-08. nP. the details being

Rs. nlt\

Italian Liras	38,000.	. . .	290-08
Sterling	£28-10-0	. . .	380-00
Swiss Francs	100	. . .	108-93
Czech Kronera	181	. . .	120-

07

899-08

HOUSE BUILDING ADVANCES TO CENTRAL GOVERNMENT SERVANTS

56. SHRI A. B. VAJPAYEE: Will the Minister of WORKS, HOUSING AND REHABILITATION be pleased to state:

(a) whether grant of advances to Central Government servants for construction enlargement of their houses under the House Building Advance Rules has been suspended;

(b) if so, the reasons therefor; and

(c) whether Government are aware that those Central Government employees who have already purchased plots of land will be adversely affected as a result of such suspension?

THE MINISTER OF WORKS, HOUSING AND REHABILITATION (SHRI MEHR CHAND KHANNA): (a) Yes, from 23rd November, 1962. This order will remain in force till the end of the financial year 1962-63.

(b) Because against the budget provision of Rs. 60 lakhs, commitments to the extent of over Rs. 185 lakhs had already been made.

(c) Loans are being given to Government servants who had purchased plots of land and whose applications had been received in the Ministry up-to 22nd November, 1962.

SCHEDULED CASTE EMPLOYEES OF THE HEALTH MINISTRY

♦90. SHRI B. K. GAIKWAD: Will the Minister of HEALTH be pleased to state:

(a) the number of employees belonging to the Scheduled Castes working in her Ministry and its subordinate and attached offices, who have put in six to seven years continuous service and are still working in a temporary capacity; and

fTransferred from the 21st I February, 1963.